## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

OA 879 of 1996

Present : Hon'nle Mr. S. Biswas, Administrative Member
Hon'ble Mr. Nityananda Prusty, Judicial Member

Goutam Mukherjee

\_VS\_

C.A.G.

For the Applicant : Mr. Samir Kr. Ghosh, Counsel

For the Respondents: Mrs. K. Banerjee, Counsel

Date of Order : 17-11-2003

## ORDER

## MR. NITY AN ANDA PRUSTY, JM

When the case is taken up to-day for hearing, Mr. Ghosh, Ld. Counsel for the applicant submits that presently he wants to withdraw the O.A. with liberty to the applicant to file a detailed representation before the concerned authority highlighting all his griev-ances and prays for direction upon the respondent authorities to dispose of the representation within a stipulated period in accordance with law. Mrs. Banerjee, Ld. Counsel for departmental respondents has no objection to the above prayer of the Ld. Counsel for the applicant. In view of the matter the O.A. is dismissed as 'withdrawn'. However, the applicant is at liberty to file a detailed representation before the respondent authorities highlighting all his grievances within a period of four weeks from to-day. In case such a representation is filed, the respondent authorities are directed to consider and dispose of the same in accordance with law within a period of two months from the date of receipt of such

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